

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 3522 OF 2001

TRANSMISSION CORPN. OF A.P.LTD. & ORS.

Appellant (s)

VERSUS

L.A.V.RAMANA RAO & ANR.

Respondent(s)

(With office report )

Date: 04/12/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Appellant(s)

Mr. Rakesh K. Sharma, Adv.

Mr. G. Umapathy, Adv.

Ms. Gulnar, Adv.

For Respondent(s)

Mr. Ananda Bhattacharya, Adv.

for M/S. P.S.N. & Co., Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the appellant. In the given facts of this case, we see no reason to interfere. The appeal, being devoid of merit, is, accordingly, dismissed. However, the question of law, if any, is left open.

( Ravi P. Verma )  
Court Master

( Anand Singh )  
Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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.....J.  
( H.K. SEMA )

New Delhi;  
December 04, 2007.

.....J.  
( V.S. SIRPURKAR )